

COURT-I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****IA NOS. 1665 & 1664 OF 2019****IN****APPEAL NO. 160 OF 2018 &
IA NOS. 753 & 765 OF 2018****Dated : 4th September, 2019****Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member****In the matter of:****GMR Kamalanga Energy Ltd. ... Appellant(s)****Versus****Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Lakshya Jit Singh Bagdwal
Mr. A. Moid.
Mr. Pratibhanu

Counsel for the Respondent (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ritu Apurva for R-3

Mr. Arijit Maitra for R-11

ORDER**IA NO. 1665 OF 2019***(Appl. for Urgent Listing)*

The application is dismissed as infructuous.

IA NO. 1664 OF 2019*(Application for Interim Relief)*

Heard learned counsel for the Appellant as well as Respondents on IA No. 1664 of 2019. The amount under the demand notice beyond prescribed 60 days period is Rs. 52.80 Crores. The Appellant volunteers to pay Rs 26.58 crores which is POC charges.

The dispute is with regard to Non-POC charges amounting to Rs. 26.32 crores. We stay the demand notice till further orders pertaining to Non-POC charges to pay Rs.26.32 crores subject to making payment of POC charges to Rs. 26.58 crores within 2 weeks from today i.e. on or before 19.09.2019. The appellant is further directed to pay POC charges as and when bills are raised.

The matter be listed on the date already fixed i.e. on **24.09.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

kt/mkj